

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 141/Chd/Hry/2017

**Under Section 14 (1) of
the Companies Act, 2013**

In the matter of :

Daffodil Software Limited,
15th Floor, Tower A-3, DLF Silokhera SEZ,
Sector 30,
Gurgaon-122001.

...Petitioner.

Present: Ms. Shivangi Singh, Practising Company Secretary for
petitioner.
Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh
and Himachal Pradesh.

It was specifically pointed out in the order dated 07.07.2017 that affidavit of two directors in terms of sub-rule (3) of Rule 68 of the National Company Law Tribunal Rules, 2016 was not properly verified and fresh affidavits were directed to be filed. Though the fresh affidavits dated 31.07.2017 duly attested have been filed but these affidavits do not contain the statement of two Directors as per proviso to sub-rule (3) of Rule, 68 of the NCLT Rules, 2016. The petitioner is directed to comply with the aforesaid requirement of filing affidavits of two Directors of the company at least a day before the date fixed. The affidavits dated 31.07.2017, however, contain the statement that the company has not employed any Company Secretary.

The Registrar of Companies, Punjab and Chandigarh representing the Registrar of Companies, NCT of Delhi and Haryana has forwarded the response received from the Assistant Registrar of Companies, NCT of Delhi and Haryana.

List the matter on 03.10.2017.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 21, 2017.
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